

**IN THE COURT OF SHRI AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12, ROUSE AVENUE COURT
COMPLEX, NEW DELHI.**

CC No. 169/2019

CBI Vs. R. S. Rana & Others

20.06.2020

Present:- Dr. Jyotsna Pandey, Id. PP for CBI.
None for the accused persons.

Present proceedings have been taken up through Video Conference hosted by court reader Sh. Virender Yadav.

Matter has been listed today in terms of order no. 16/DHC/2020 dated 13.6.2020 issued by the Hon'ble High Court of Delhi.

Reply to the application U/s 306 Cr. P. C moved by A-3 (Manish Tyagi) has not been filed by CBI.

On 02.3.2020, HIO had sought some more time to file reply to the above application. Today, Id. PP for the CBI has assured that HIO will file the reply to the above application latest by 26.6.2020

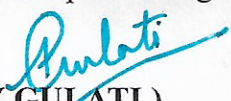
In view of the submission of Id. PP for the CBI, HIO is directed to file reply to the above application at the official e-mail ID of the Court i.e. readercbi12radc@gmail.com.

HIO is further directed to send a copy of the reply to the Id. Counsel for the applicant i.e. A-3 as also to the Id. Counsels for other accused persons.

Electronic notice (i.e. by email or whatsapp) be also issued to the Id. Counsel for the applicant i.e. A-3 as also to the Id. Counsels for other accused persons as well as Id. PP for the CBI for seeking their respective consent as to whether they would want to address the arguments on the above application through video conferencing.

Ld. Counsels for the accused persons be requested to send their respective consent within three days. Ld. Counsel be also informed that should they consent to addressing arguments through video conferencing, concise written synopsis of their arguments be sent at the official Court email ID.

Matter be again listed on 30.6.2020 for further proceedings.


(AJAY GULATI)
Spl. Judge (PC Act),CBI-12
RADCC/New Delhi/20.06.2020